



2026:AHC:44336-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3904 of 2026

Manoj Singh And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Mohammad Yaseen, Zaheer
Asghar

Counsel for Respondent(s) : G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State and perused the record.
2. At the very outset, learned AGA for the State has pointed out that in the instant case, investigation has already been concluded and the police report has also been forwarded against the petitioners.
3. Learned counsel for the petitioners could not dispute the aforesaid facts but states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.

February 26, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)